

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO. 1225/2016
CA NO.

CORAM:

PRESENT: SH. R.VARADHARAJAN
Hon'ble Member (J)

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE COMPANY:

Shalu Chawla & Anr.
V/S
TDI Infrastructure Ltd.

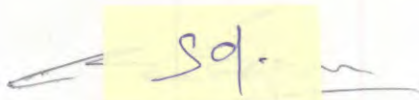
SECTION OF THE COMPANIES ACT: 433(e),(f)& 434(1)(a)

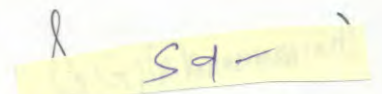
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Nattasha Garg, Adv Abhimanyu Bhandari, Adv		Res pondent	(R.V. DB)
	Jasmeet Singh, Adv Astha Sharma, Adv		Petitioner	R.

ORDER

Learned counsel for the petitioner states that the respondent company has been served with the notice of the petition while the matter was pending before Hon'ble High Court, Delhi itself. Appearance on behalf of the respondent company was also made before us.

On the request of the parties, the C.P. is adjourned for 28.2.2017 to ascertain the jurisdiction in relation to the matter before us.


(S.K.MOHAPATRA)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)